

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 8127 OF 2004

STATE OF RAJASTHAN

Appellant (s)

VERSUS

R.K. AGARWAL & ANR.

Respondent(s)

(With prayer for interim relief and office report)

WITH Civil Appeal NO. 8128 of 2004

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report )

Date: 25/05/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s) Mr. Aruneshwar Gupta, Adv. (N.P.)

Mr. N. Prashahar, Adv.

Mr. Rajesh Srivastava, Adv.

For Respondent(s) Mr. N Prashahar, Adv.

Mr. Rajesh Srivastava, Adv.

Mr. Aruneshwar Gupta, Adv. (N.P.)

UPON hearing counsel the Court made the following

O R D E R

These two appeals were filed against the impugned judgment passed by the High

Court of Rajasthan. The State of Rajasthan has filed Civil Appeal No. 8127 of 2004 and

Mr. R.K. Agarwal, who is the first respondent in Civil Appeal No. 8127 of 2004, has filed

Civil Appeal No. 8128 of 2004. When the case is taken up for hearing during summer

vacation, learned Counsel Mr. N. Prashahar is present in court for respondent Mr. R.K.

Agarwal. There is no representation of any one on behalf of State of Rajasthan in spite of

service of notice.

List the matter on 20.6.2006 for final disposal.

Wati Arora)

(Pardeep Kumar)

(Phoolan

t Master

Court Master

Cour